



School of Law
CHRIST (Deemed to be University), Delhi NCR Campus

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ANNUAL TRIAL ADVOCACY COMPETITION, 2025

26 - 27
SEPTEMBER, 2025

CHRIST (Deemed to be University), Delhi NCR Campus, is proud to announce the 1st Annual Trial Advocacy Competition from 26 to 27 September, 2025.



QR Code for the Event Registration



MEDIA PARTNER

KNOWLEDGE PARTNER



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ABOUT CHRIST UNIVERSITY

CHRIST (Deemed to be University), Delhi, NCR Campus, a premier educational institution, is an academic fraternity of individuals dedicated to the motto of Excellence and Service. The University is a nurturing ground for individual holistic development to effectively contribute to society in a dynamic environment. It was established as a college in July 1969 by the Carmelites of Mary Immaculate (CMI), founded by Saint Kuriakose Elias Chavara. It was conferred the Deemed University status in 2008 by the University Grants Commission (UGC) under Section 3 of the UGC Act, 1956. CHRIST (Deemed to be University) has five campuses, three in Bengaluru, one in Pune and Delhi NCR (off campuses). Ranked as one of India's top and reputed multi-disciplinary universities, CHRIST (Deemed to be University) Bangalore has been placed between 401-600 globally in the Times Higher Education Impact Ranking 2020. As per the latest NIRF 2023 rankings, CHRIST (Deemed to be University) enters the list of top 100 universities in India and grabs the 67th position. The School of Law has secured the 16th position in the Law category, retaining itself in the top 20s. According to QS Rankings, CHRIST (Deemed to be University) ranks in the 601-650 band amongst top Asian universities.



ABOUT SCHOOL OF LAW

School of Law, CHRIST (Deemed to be University), (SLCU), Delhi NCR Campus, commenced its journey in 2019. The School of Law offers Undergraduate, Postgraduate, and Doctoral programmes in Law as per the guidelines of the Bar Council of India and the University Grants Commission. It has a flexible curriculum offering several options in different areas of specialisation, and the same is designed with the requirements of the legal profession and academia kept in mind. The academic programme offered at School of Law incorporates special opportunities such as Internships, Legal Aid, Moot Court, Trial Advocacy, Client Counselling, Value-added Courses, Skill Enhancement Workshops and Career-Oriented Training with outcome-based legal education. The students are provided opportunities to interact with members of the legal profession regularly, and the pedagogy of the School of Law prepares them to be career-ready.



ABOUT THE CRIMINAL LAW COMMITTEE

The Criminal Law Committee of the School of Law, CHRIST (Deemed to be University), Delhi NCR Campus, was established to foster a strong foundation in criminal law through academic depth and practical exposure. The Committee has organized a range of initiatives including seminars, trial advocacy primers, forensic workshops, and guest lectures by police officials and trial advocates. A major highlight was the prestigious Winter School in collaboration with Miami University, offering students international insights into criminal justice systems. The Committee has achieved numerous accolades which includes winning the 2nd SGTU Ranka International Trial Advocacy Competition 2025 and the 1st Mock Trial Competition organised by Nirma University; securing victory in the Crime Scene Investigation event conducted by Delhi Metropolitan Educational Institutions; and finishing as runners-up at the 3rd Mock Trial Competition at MAIMS, where a member was also awarded the prestigious Best Speaker Award. These achievements reflect the Committee's dedication to blending legal scholarship with hands-on courtroom training.

ABOUT THE COMPETITION

The Annual Trial Advocacy Competition, 2025 is an academic initiative aimed at cultivating, enhancing, and celebrating the trial advocacy skills of law students. This competition is designed to simulate real-life criminal trial court proceedings, thereby equipping participants with practical exposure to courtroom dynamics, evidentiary procedures, and strategic argumentation. The objective is to foster a spirit of professionalism, precision, and competitiveness while nurturing the legal acumen and ethical values expected of future criminal law practitioners.

PREAMBLE

In pursuit of excellence in legal education and the advancement of practical advocacy skills, we proudly present the Annual Trial Advocacy Competition, 2025. This distinguished forum stands as a testament to the vital role of experiential learning in the formation of capable, ethical, and dynamic criminal law practitioners. Rooted in the principles of justice, integrity, and professional rigor, the competition seeks to bridge the gap between theoretical study and courtroom practice. By simulating authentic criminal trial proceedings, this competition offers aspiring advocates a unique platform to engage with the complexities of evidentiary rules, courtroom decorum, and strategic litigation. It fosters not only a spirit of healthy competition but also cultivates the discipline, analytical precision, and ethical commitment fundamental to the legal profession.



OBJECTIVES

- 1** The Annual Trial Advocacy Competition (hereinafter referred to as 'ATAC') is open to law students. The competition seeks to train, evaluate, and reward participants for their trial advocacy skills in a simulating setup of criminal litigation.
- 2** ATAC serves as a learning-centric platform designed to complement academic instruction with hands-on experience in courtroom advocacy, especially within the framework of criminal trial and practice.
- 3** All proceedings under ATAC, unless stated otherwise, shall be governed by the provisions of applicable procedural laws, including but not limited to the Bharatiya Nagarik Suraksha Sanhita, 2023, the Bharatiya Sakshya Adhiniyam, 2023, the Limitation Act, 1963, and other relevant statutes and rules.
- 4** These Rules shall regulate the participation, conduct, and mutual responsibilities of student advocates, and shall also govern the organisational structure and functioning of the Annual Trial Advocacy Competition, 2025.

AWARDS

Winner's Cash Prize	₹ 40,000
Runners-up Cash Prize	₹ 20,000
Best Advocate	₹ 5,000
Best Memorial	₹ 5,000
Best Researcher	₹ 5,000





DIRECTIONS TO THE CAMPUS

- 1** By Air - CHRIST (Deemed to be University) Delhi, NCR Campus can be easily reached by air. The nearest airport is Indira Gandhi International Airport (DEL) located in New Delhi at a distance of around 41 kilometers.
- 2** By Rail - The city is served by its two main railway stations namely the Ghaziabad Railway Station located at a distance of around 6 kilometers and New Delhi Railway Station, located at a distance of around 29 kilometres from CHRIST (Deemed to be University) Delhi, NCR Campus. Ghaziabad/New Delhi is well-connected with important cities across the country through its rail network.
- 3** By Bus - The city is served by two Bus Stands namely, Kashmiri Gate ISBT, located at a distance of around 29 kilometers and the Anand Vihar ISBT, located at a distance of around 18 kilometers from CHRIST (Deemed to be University) Delhi, NCR Campus. Ghaziabad is well-connected with important cities across the country through its bus network.
- 4** By Road - The city shares its road network with many adjoining cities such as Baghpat, Meerut, Hapur, Bulandshahr, Gautam Budh Nagar, Delhi State and many more . One can book buses, hire cabs or use private cars to reach Ghaziabad from nearby places. The major highways passing through Ghaziabad are NH- 9, NH-24, NH-34, National Expressway-2, Agra Expressway, Delhi/Meerut Expressway, and Taj Expressway.
- 5** By Delhi Metro - CHRIST (Deemed to be University), Delhi NCR Campus, is well-connected via the Delhi Metro. The nearest metro stations are Shaheed Sthal (New Bus Adda), located approximately 2 kilometers away, and Hindon River Metro Station, around 2.9 kilometers from the campus—both situated on the Red Line of the DMRC, ensuring direct access to major railway stations, bus terminals, and airports across Delhi-NCR. Additionally, Ghaziabad boasts a robust intercity and interstate bus network, with the New Bus Adda Terminal nearby, offering convenient connectivity to key cities throughout the country.

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DATES OF THE COMPETITION

Event	Dates of the Event
Release of Brochure & Trial Problem	August 23, 2025
Clarification Window Opens	August 28, 2025
Release of Clarification	September 15, 2025
Closing of the Registration for the Memorial Qualification Rounds	September 11, 2025
Submission of Memorial for the Memorial Qualification Rounds	September 16, 2025
Notification of the Results for the Memorial Qualification Rounds	September 18, 2025
Date of Final Registration	September 20, 2025
Preliminary & Quarter Final Rounds	September 26, 2025
Semi Finals, Final Round & Valedictory Ceremony	September 27, 2025

DEFINITIONS FOR THE PURPOSE OF THE COMPETITION



COMPETITION

Refers to The 1st Annual Trial Advocacy Competition, 2025.



ORGANISING COMMITTEE

Denotes the members of and any individual appointed by the Criminal Law Committee of the School of Law, Christ (Deemed to be University) Delhi NCR, Campus responsible for organizing the ATAC, 2025.



MOCK PROPOSITION

Refers to the official case problem of the Competition, including all annexures, evidence, and witness testimonies, as well as any clarifications or corrections issued by the organizing committee.



JUDGE

Denotes any individual appointed by the Organizing Committee to assess the Memorials and/or Oral Pleadings presented by the Participants.



MEMORIAL

Refers to the written submissions prepared and submitted by each participating Law College/University in accordance with the Rules of the Competition.



PARTICIPANTS

Refers to the student representatives from eligible Law Colleges/Universities recognized by the Organizing Committee, who are participating in the Competition.



MISCONDUCT

Refers to any unethical acts or omissions by the participants that will lead to their disqualification from the competition.



DISQUALIFICATION

Refers to the removal of a team from the Competition, rendering them ineligible for participation and thereby disqualifying them from receiving any Certificate of Participation or Prize.



PENALTIES

Refer to the deduction of marks for any violation of the Competition Rules by a Participant or team.

REGISTRATION AND SELECTION PROCEDURE



TEAM COMPOSITION

Each participating team shall comprise of three (3) members.

In exceptional circumstances and upon the discretion of the organising committee, a team comprising of two (2) members may be permitted to compete.



ELIGIBILITY

The Competition is open exclusively to bona fide students enrolled in either a three-year or five-year integrated undergraduate programme in law at any recognized institution or university.



DISCLAIMER

CHRIST (Deemed to be University), Delhi NCR Campus is organizing the Annual Trial Advocacy Competition 2025 (ATAC) in offline mode.

- The Organizing Committee (Criminal Law Committee) shall be solely responsible for providing and disseminating all official information to the participating teams.

- Only one team per institute may register and participate in the competition. The registration form and payment link provided are exclusively for the Memorial Qualification Round. The registration fee for the Memorial Qualifying Rounds is ₹700 only.

Payment Link:

<https://ncr.christuniversity.in/e-services-online-payment-portalncr>

Registration Form:

<https://docs.google.com/forms/d/e/1FAIpQLSdONSmgVk9j2I8Ip0LhoG99cWxHIdviHx7nZ38t6JkK3cvWqQ/viewform?usp=header>

Teams qualifying for the Oral Rounds will be notified via an official email.

- A separate registration form and payment link for the Oral Rounds will be shared with the selected participants via their registered email addresses.

- All participants are required to join the WhatsApp group for the updates on Memorial Memorial Qualifying Rounds

WhatsApp group-**https://chat.whatsapp.com/Bn5dUmgElid7ZFFDmFQGxu?mode=ac_t**

- The Best Speaker Award will be based solely on individual performance in the Preliminary Rounds.

For queries, participants may contact us through the official mail id: **atac.dnc@christuniversity.in**.

REGISTRATION AND SELECTION PROCEDURE



MODE OF REGISTRATION

Registration shall be affected per team, and only one designated member shall be authorized to register on behalf of the entire team.

The registration process shall be deemed complete only upon receipt of the prescribed registration fee and confirmation thereof by the organizing committee.



MEMORIAL QUALIFICATION ROUND

Upon completion of the Memorial Qualification Round, the teams duly shortlisted for the Main Advocacy Rounds shall be called for the Oral Pleading Rounds.



REGISTRATION FEE STRUCTURE

Participation in the Competition shall be contingent upon successful registration in the Memorial Qualification Round, for which a compulsory and non-refundable fee of INR 700/- (Rupees Seven Hundred Only) per team shall be payable at the time of initial registration.

Upon completion of the Memorial Qualification Round, teams duly shortlisted for the Main Advocacy Rounds shall be required to remit the prescribed registration fee as follows:

A. Without Accommodation: ₹4,500 (Rupees Four Thousand and Five Hundred Only) per team.

B. With Accommodation: ₹6,000 (Rupees Six Thousand Only) per team.

No team shall be deemed to have been registered for the Main Advocacy Rounds unless and until the applicable fee has been received and acknowledged by the organising committee.

REGISTRATION AND SELECTION PROCEDURE



MODE OF PAYMENT

The registration fee shall be paid in accordance with the payment details notified by the organizing committee at the time of registration.

Any failure to comply with the payment deadlines shall result in automatic disqualification of the concerned team from the Competition.

Payment Link:



ACCOMMODATION AND MEALS

The organising committee shall arrange for standard accommodation for those teams that opt for the same and have paid the corresponding registration fee as provided and meals will be provided to all registered participants.

Accommodation shall be provided strictly for the official duration of the Competition, as notified in the schedule only, and any additional stay beyond such duration shall be the sole responsibility of the participating team.



REFUND POLICY

All registration fees, including those for the Memorial Qualification Round and Main Advocacy Rounds (with or without accommodation), shall be strictly non-refundable under any circumstances once payment has been made.



MEMORIAL QUALIFICATION & SUBMISSION GUIDELINES

Only the top 16 teams shall be selected for Oral Rounds based on the evaluation of submitted memorials for both sides.

All teams are mandated to submit memorials for both the Prosecution and Defence sides in soft copy (only PDF format) on the email id provided below:

atac.dnc@christuniversity.in. Each file must be named in the format: [Side]_[TeamCode]. Submissions must be accompanied by a brief cover letter in the body of the email, clearly stating the team code and confirming that both memorials are attached in accordance with the submission guidelines.

Soft copy memorials must be submitted within the stipulated time frame, *i.e.*, **16 September, 2025**. Late submissions beyond 48 hours will not be evaluated.

FORMATTING GUIDELINES FOR MEMORIAL SUBMISSIONS

Each Memorial Submission must strictly adhere to the following structural requirements:



COVER PAGE

The Cover Page must clearly mention the title of the case, the side represented (Prosecution or Defence), the year of the competition, the name of the forum, and the team code on the top-right corner. The cover of the Prosecution's Memorial shall be blue, and the cover of the Defence's Memorial shall be red.



TABLE OF CONTENTS

A comprehensive and orderly list of all major sections and sub-sections within the memorial must be provided.



LIST OF ABBREVIATIONS

This section shall include all abbreviations, acronyms, symbols (e.g., "%", "&"), and commonly used terms as employed in the memorial. The abbreviations must be arranged in strict alphabetical order.



INDEX OF AUTHORITIES

A consolidated index of all sources, including legal instruments, statutes, case laws, books, and articles cited throughout the memorial must be provided.



STATEMENT OF JURISDICTION

This shall succinctly set out the legal basis for the jurisdiction of the forum over the matter. The Statement of Jurisdiction shall not exceed one (1) page. Non-compliance shall attract a penalty of one (1) mark for every page exceeded.



STATEMENT OF FACTS

This section must present a concise narrative of the material facts pertaining to the dispute. Only stipulated facts and legitimate inferences therefrom shall be included; argumentative or biased representations are strictly prohibited. The Statement of Facts must not exceed one (1) page, failing which one (1) mark per excess page shall be deducted.



CHARGES FRAMED

This section shall enumerate the legal charges as framed against the accused. It shall not exceed one (1) page. Non-compliance shall lead to a deduction of one (1) mark per additional page.

FORMATTING GUIDELINES FOR MEMORIAL SUBMISSIONS



SUMMARY OF ARGUMENTS

A brief yet substantive summary of the core arguments advanced must be included. This summary shall reflect the essence of the arguments, rather than a mere repetition of headings and subheadings. It shall not exceed one (1) page, subject to a penalty of one (1) mark per excess page.



ARGUMENTS ADVANCED

This section must contain the detailed legal arguments of the party. All substantive legal content must be confined exclusively to this section. Any argument presented outside this designated section shall incur a penalty of two (2) marks. Furthermore, this section must not exceed twenty-five (25) pages. Each page beyond the prescribed limit shall attract a deduction of one (1) mark per page.



PRAYER

The prayer must succinctly articulate the reliefs sought by the party. It must be confined to one (1) page, with one (1) mark deducted for each page in excess.

PAGE LIMITS

The overall page limitations for each component of the memorial are detailed as follows:

Section	Maximum Page Limit
Statement of Jurisdiction	1
Statement of Facts	1
Issues Raised	1
Summary of Arguments	1
Pleadings/Arguments Advanced	25
Prayer	1

FORMATTING GUIDELINES FOR MEMORIAL SUBMISSIONS

All teams must ensure strict adherence to the formatting requirements outlined below. Non-compliance with any of the prescribed specifications shall attract penalties as stipulated in the rulebook:



FONT STYLE

The entire text of the memorial must be typed in Times New Roman font, maintaining uniformity throughout the document.



FONT SIZE

Headings: 14

Main Body of Text: Size 12

Footnotes: Size 10



LINE SPACING

Main Text: 1.5 line spacing is mandatory.

Footnotes: Single spacing shall be used.



MARGINS

A uniform margin of 1 inch (2.54 cm) shall be maintained on all sides—top, bottom, left, and right of every page.



CITATION STYLE

All sources and authorities must be cited in accordance with The Bluebook: A Uniform System of Citation (21st Edition). Inconsistent or improper citation format will result in a deduction of marks.



FOOTNOTES

Footnotes must not include substantive arguments (“speaking footnotes”) and should be confined to citations and brief clarifications only. Substantive content in footnotes is strictly prohibited and penalized accordingly.



HEADER AND FOOTER

Any header or footer used in the document must also be in Times New Roman, size 10, and aligned appropriately. Page numbers, if included, must be placed uniformly.



COMPLIANCE & PENALTY

Any deviation from the formatting norms—including incorrect font, font size, spacing, margin, citation style, or excessive use of pages—shall attract deductions as per the penalty clauses outlined in the rulebook. The maximum penalty per error type per page shall be applied as specified.

MEMORIAL EVALUATION CRITERIA

EVALUATION PARAMETER	MAXIMUM MARKS
Demonstration of Originality and Independent Thought	20
Depth of Legal Knowledge and Factual Understanding	20
Coherence, Relevance, and Analytical Rigor in Argumentation	20
Clarity of Expression, Structural Organisation, and Grammatical Proficiency	15
Breadth and Depth of Legal Research and Authorities Cited	15
Adherence to Prescribed Formatting and Citation Standards	10
Total	100

ORAL PLEADING ROUNDS: RULES AND STRUCTURE

ROUNDS AND ALLOTMENT PROCEDURE

1. Stages of Competition

The competition shall run in the following rounds:

- Witness Allocation and Briefing
- Preliminary Round 1 & Round 2
- Quarter-Final Round
- Semi-Final Round
- Final Round

2. Witness Allocation and Briefing

- The witnesses will strictly be provided by the Organising Committee only. A set of 3 witnesses shall be provided for both Preliminary Rounds (Round 1 and Round 2) and Quarter Final Rounds. And a set of 5 witnesses shall be provided for both Semi-Finals and Finals Round.
- Upon the conduct of the Draw of Lots, teams shall be allocated 45 minutes for briefing and preparation with the assigned witnesses, it is to be noted that the assigned set of witnesses for the Preliminary Rounds shall be briefed for both the sides, that is prosecution and defence.
- Witnesses shall have been previously briefed by the Organizing Committee, and teams are expected to utilize the given time for tactical alignment and examination strategies.

ORAL PLEADING ROUNDS: RULES AND STRUCTURE

3. Preliminary Rounds (Round 1 And Round 2):

Each team shall participate in two rounds, once from each side – Prosecution and Defence. The pairing and side allocation shall be determined via Draw of Lots, conducted 60 minutes prior to the respective rounds. **The Best Speaker Award shall be adjudicated based on individual performances in the Preliminary Rounds only.**

ADVANCED ROUNDS:

- Top 8 teams will qualify for the Quarter-Finals, based on the aggregate oral scores across both Preliminary Rounds.
- Top 4 teams shall qualify for the semi-final rounds.
- The Finals shall comprise the top 2 teams that qualify the semi-final rounds.
- Quarter-Finals, Semi-Finals, and Final fixtures shall be based on Draw of Lots and will be knock-out rounds.
- Side and witness allocation shall be determined through Draw of Lots for each round.

TIME STRUCTURE OF ROUNDS

PRELIMINARY & QUARTER-FINAL ROUNDS (TOTAL TIME: 80 MINUTES)

STAGES OF TRIAL	TIME ALLOTTED (IN MINUTES)
Opening Statement and Arguments on Charge (Prosecution)	2
Opening Statement and Arguments on Charge (Defence)	2
Examination-in-Chief of Prosecution Witnesses	13
Cross-Examination of Prosecution Witnesses	15
Examination-in-Chief of Defence Witnesses	13
Cross-Examination of Defence Witnesses	15
Final Arguments (Prosecution)	10
Final Arguments (Defence)	10
Total	80 Minutes

SEMI-FINAL & FINAL ROUNDS (TOTAL TIME: 2 HOURS PER ROUND)

STAGES OF TRIAL	TIME ALLOTTED (IN MINUTES)
Opening Statement and Arguments on Charge (Prosecution)	5
Opening Statement and Arguments on Charge (Defence)	5
Examination-in-Chief of Prosecution Witnesses	20
Cross-Examination of Prosecution Witnesses	20
Examination-in-Chief of Defence Witnesses	20
Cross-Examination of Defence Witnesses	20
Final Arguments (Prosecution)	15
Final Arguments (Defence)	15
Total	2 Hours

Note: Judges may exercise discretion to alter time allotments as they deem appropriate.

DIVISION OF TIME BETWEEN SPEAKERS

DECLARATION OF ALLOCATION


Prior to commencement, each team shall declare the split of allotted time between their two speakers to the Court Master.

CONSEQUENCES OF OVERRUN


Any excess time taken by Speaker 1 shall be subtracted from the time reserved for Speaker 2, and vice-versa. Time extension for Speakers, if granted by the Judge, shall be presumed to be two (2) minutes unless otherwise specified. The cumulative time extendable for a team is upon the discretion of the bench, which shall not exceed 5 minutes.

FINALITY

The decision of the Bench regarding time allocation and any modifications thereto shall be final and binding.


 **HARD COPY MEMORIAL SUBMISSION**
Total: 12 hard copies (6 Prosecution + 6 Defence) are to be submitted to the organising committee.

Each team is required to submit six (6) printed copies of memorials for each side. These are intended for evaluation and distribution among judges and opposite teams upon qualifying the rounds.

 **CASE COMPENDIUM**
Participants are required to submit a hard copy compendium containing any case laws, statutes, or other relevant materials they intend to rely upon during the oral rounds.

The compendium must feature a cover page that includes only the Team Code and the Side of Representation (Prosecution or Defence).

Submission of the hard copy compendium is to be made at the time of the physical rounds and is upon the discretion of the team.

 **CLARIFICATIONS TO THE MOCK PROPOSITION**
All queries and requests for clarifications pertaining to the Mock Proposition must be submitted exclusively via email to the official competition email address: Teams are advised to clearly mention their Team Code in the subject line and ensure that the query is framed with precision and relevance to the factual or legal ambiguities in the proposition.

The deadline for submitting such clarification requests is **14 September 2025, by 23:59 IST**. Any clarification sought after the stipulated deadline shall not be entertained under any circumstances.

The Official Clarifications to all valid and relevant queries shall be compiled and released collectively by the organising committee on **15 September 2025**. The same shall be communicated to all registered teams through their official email addresses provided during registration.

Teams are encouraged to review the proposition thoroughly and ensure that only genuine ambiguities are raised, as repetitive or unnecessary queries may be disregarded.

JUDGING CRITERIA FOR ORAL ROUNDS

CRITERION	MAXIMUM MARKS	DESCRIPTION
Legal Acumen and Factual Mastery	20	Assesses the participant's depth of understanding of applicable laws, procedural norms, and the factual scenario of the case. Precision in legal articulation and contextual relevance will be duly considered.
Effective Application of Law to Facts	20	Evaluates the ability to logically and persuasively apply legal provisions, case law, and principles to the facts presented, demonstrating sound legal reasoning.
Ingenuity, Clarity of Thought, and Responsiveness	20	Measures originality in legal argumentation, logical consistency and the ability to address judicial queries with poise, clarity, and relevance.
Courtroom Conduct and Witness Examination	15	Examines the speaker's courtroom etiquette, confidence, and effectiveness in conducting examination-in-chief and cross-examination, including handling hostile or evasive witnesses.
Organisation and Structure of Oral Submissions	15	Considers the logical flow, coherence, and strategic arrangement of arguments, including clarity in transitioning between issues and effective time management.
Use of Precedents and Miscellaneous Applications During Oral Rounds	10	Assesses the integration and reliance on the Precedents and Miscellaneous Applications during pleadings, including relevance of the precedents to the overall theory and application's substance, presentation quality and compliance with procedure.
TOTAL	100 MARKS	—

The Procedural Test is an integral preliminary round of the Annual Trial Advocacy Competition. It is designed to assess the participants' factual command over the competition problem, knowledge of procedural and evidentiary law, and familiarity with the specific rules governing the competition. This round ensures that all teams begin the trial rounds on an equal procedural footing, equipped with the necessary accuracy and attention to detail that trial advocacy demands.

**DURATION & FORMAT**

- Duration: 45 minutes
- Format: Multiple Choice Questions (MCQs) based on both the factual and procedural aspects of the competition.
- Number of Questions: Typically 40–60 questions, varying in difficulty from direct recall to applied procedural reasoning.

**SYLLABUS**

The MCQs will be drawn from the following areas:

1. Competition Problem

- a. Detailed facts, chronology of events, names of parties, and procedural posture of the case.
- b. Jurisdiction, cause of action, and key disputed facts as given in the problem.

2. Applicable Procedural & Evidentiary Law

- a. Relevant provisions from the Civil Procedure Code (CPC) or the Bharatiya Nagarik Suraksha Sanhita (BNSS), depending on the nature of the case.
- b. Relevant provisions from the Bharatiya Sakshya Adhinyam, 2023, on admissibility, burden of proof, examination of witnesses, and privileges
- c. Any special legislations applicable to the problem.

3. Courtroom Practice & Etiquette

- a. Conduct of counsel, addressing the court, and decorum.
- b. Proper procedural steps during examination-in-chief, cross-examination, and re-examination.

ELIGIBILITY & CONDUCT

- Only the Researcher from each team is permitted to appear for the test.
- The organizing committee (OC) will be present throughout the test to ensure smooth conduct, adherence to rules, and fairness.
- Participants will be seated as per the OC's allocation.
- Any form of malpractice, communication with other participants, or use of prohibited material will lead to immediate disqualification of the team.

MARKING SCHEME

- Correct answer: +1 mark
- Incorrect answer: -0.25 marks (negative marking applies)
- Unattempt question: No marks deducted.

SCORING & AWARDS

- Marks from the Procedural Test will form part of the team's overall score for the competition.
- The participant securing the highest score will be declared the Best Researcher.

TIE-BREAKER

In case of a tie in the highest score:

1. The participant with the higher score in problem-specific questions (factual and procedural application based on the given problem) will be ranked higher.
2. If still tied, the participant with the higher score in law application questions (where facts are altered and procedural reasoning is tested) will be ranked higher.
3. If still unresolved, a short situational written question will be administered on the spot, and the answer evaluated by the OC to decide the winner.

PURPOSE & RELEVANCE

This test is not merely a preliminary hurdle — it is a measure of readiness for the intense demands of trial advocacy. It evaluates:

- Accuracy in recalling facts and applying procedural law.
- Ability to adapt to the specific rules of the competition.
- Awareness of courtroom practice and decorum.

The Procedural Test rewards meticulous preparation, precision, and the ability to think like a trial lawyer, setting the stage for a fair and competitive courtroom battle in the subsequent oral rounds.

MISCELLANEOUS PROCEEDINGS AND APPLICATIONS

Participating teams may, at their discretion, choose to present miscellaneous applications and/or documentary exhibits during the course of their advocacy, in accordance with the following guidelines:

- The admissibility and consideration of such applications and exhibits shall remain subject to the discretion of the presiding judge, who may allow or decline their acceptance based on procedural propriety, relevance, and evidentiary standards applicable to moot proceedings.
- Teams opting to make such presentations are encouraged to adhere to recognized procedural frameworks and submit their applications in a legally coherent and appropriate format.
- Should a team elect to include miscellaneous applications and/or exhibits as part of its strategy, marks may be awarded accordingly in the official scoresheet. Evaluation will be based on the application's substance, presentation quality, compliance with procedure, and integration into the overall case theory.
- The absence or improper formatting of such submissions shall not be penalized, though any presentations failing to meet procedural standards may be excluded from scoring at the discretion of the adjudicating panel.

CODE OF CONDUCT

COURTROOM DECORUM

All student advocates are required to maintain the highest standards of courtroom decorum during all rounds of the competition, whether in trial simulations, High Court proceedings, or Supreme Court-style arguments. Participants must conduct themselves in a manner that reflects the dignity and ethics of the legal profession.

DISPUTE RESOLUTION

Any issue or grievance arising out of the competition, including but not limited to disciplinary complaints, shall be addressed by the Criminal Law Committee, CHRIST (Deemed to be University), Delhi NCR Campus.

DRESS CODE

Participants shall strictly follow the prescribed dress code.

Male Participants: Male participants shall wear a black coat, white shirt, and black pants.

Female Participants: Female participants shall wear a black coat, white shirt, and black pants or a salwar suit.

Participants are strictly prohibited from disclosing their College ID card while in dress.



LANGUAGE OF THE COMPETITION

The competition shall be organized and conducted in English Language.



ACTS CONSTITUTING MISCONDUCT

Upon receiving a complaint, or on its own motion, if the organizing committee finds reasonable cause to suspect misconduct by any student advocate, the matter shall be placed before the Dispute Resolution and Disciplinary Committee (DRDC) for resolution.

Without prejudice to any act of indiscipline outlined under the University's academic regulations and in consonance with professional misconduct standards as recognized under the Advocates Act, 1961. T

he following acts shall constitute misconduct during the competition:



FILING FALSE COMPLAINTS

Lodging baseless or malicious complaints against fellow participants, volunteers, or members of the organizing committee without justifiable grounds.



DEFAMATION

Making or disseminating statements, whether oral, written, or visual, intended to tarnish the reputation of any participant, volunteer, or organizer.



BRIBERY

Offering or accepting any undue favour or consideration, monetary or otherwise, with the intent of securing an unfair advantage in the competition.



FRAUD

Creating, submitting, or facilitating falsified documentation or misrepresentation of facts for personal benefit within the competition.



INTERPOLATION

Tampering with court documents, judgments, or attempting to manipulate proceedings in any unlawful manner.



FORGERY

Fabricating or altering documents with the intent to deceive the organizing committee, the Court, or Registry officials.



GIVING FALSE INFORMATION

Knowingly misrepresenting facts to the Court, Registry, Organising Committee, or any designated authority associated with the competition.

ANONYMITY AND NON-SCOUTING POLICY



INSTITUTIONAL ANONYMITY

Participants must refrain from disclosing the name or identity of their institution at any stage of the competition, including during oral arguments, in memorials, or through personal attire or conduct.



PROHIBITION OF IDENTIFIABLE MATERIAL

The display of any item bearing a college or university logo, insignia, or identifying mark—such as on clothing, stationery, or accessories—is strictly prohibited within the courtroom and competition premises.

REGISTER HERE

RESTRICTION ON SCOUTING

Team members, including speakers, researchers, and accompanying persons, are barred from observing the oral rounds of any team other than their own. Any attempt to gather information about opposing teams shall constitute scouting.



PENALTIES FOR VIOLATION

Breach of anonymity or engagement in scouting shall result in summary disqualification. The decision of the organising committee in such matters shall be final and binding.

ITINERARY

DAY 1 – 26 SEPTEMBER, 2025

PARTICULARS	VENUE	TIME
Arrival of participants to Campus	A-Block Entrance	8:00 AM
Registration Desk	A-Block Entrance	8:00 AM-8:30 AM
Breakfast for Participants	Gourmet Hall, Basement, A-Block	8:30 AM- 9:00 AM
Introductory Briefing	Seminar Hall, 2nd floor, B-Block	9:00 AM- 9:30 AM
Draw of Lots (Teams and Witnesses & Memorial Exchange)	Seminar Hall, 2nd floor, B-Block	9:30 AM-10:30 AM
Procedural Test	Allocated Classroom	9:30 AM-10:30 AM
Witness Briefing	Allotted Court Rooms, B-Block	10:30 AM-11:00 AM
Preliminary Rounds 1	Allotted Court Rooms, B-Block	11:00 AM-12:10 PM
Lunch – (Participants) & Witness Briefing for Preliminary Rounds 2	Gourmet Hall, Basement, A-Block	12:10 PM – 1:00 PM
Preliminary Rounds 2	Allotted Court Rooms, B-Block	1:00 PM – 2:10 PM
Announcement of Results by Faculty Convenor & Draw of Lots (Teams and Witnesses)	Seminar Hall, 2nd floor, B-Block	2:10 PM – 3:00 PM
Witness Briefing	Allotted Court Rooms, B-Block	3:30 PM-4:15 PM
Quarter-Final Rounds	Allotted Court Rooms, B-Block	4:15 PM- 5:25 PM
Announcement of Results by Faculty Convenor & Draw of Lots (Teams and Witnesses)	Seminar Hall, 2nd floor, B-Block	5:30 PM-6:00 PM
Dinner for Participants	Gourmet Hall, Basement, A-Block	7:00 PM Onwards
Deployment of Buses		

ITINERARY

DAY 2 - 27 SEPTEMBER, 2025

PARTICULARS	VENUE	TIME
Arrival of Participants to Campus	Gourmet Hall, Basement, A-Block	8:30 AM
Breakfast for Participants	Gourmet Hall, Basement, A-Block	8:30 AM-9:00 AM
Witness Briefing	Allotted Court Rooms, B-Block	9:00 AM-10:00 AM
Semi-Final Rounds	Allotted Court Rooms, B-Block	10:00 AM-12:00 PM
Announcement of Results by Faculty Convenor & Draw of Lots (Teams and Witnesses)	Seminar Hall, 2nd floor, B-Block	12:00 PM-12:30 PM
Lunch for Participants	Gourmet Hall, Basement, A-Block	12:30 PM-1:15 PM
Witness Briefing	Allotted Court Rooms, B-Block	1:30 PM-2:15 PM
Final Round	Mini Auditorium, 4th Floor, B-Block	2:30 PM-4:30 PM
High Tea for Participants	CCD / Rooftop	4:30 PM- 5:00 PM
Valedictory Ceremony	Mini Auditorium, 4th Floor, B-Block	5:00 PM-6:30 PM
Dinner for Participants	Allotted Accommodation	7:00 PM Onwards

ORGANIZING COMMITTEE

PATRONS

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Campus Administrator
CHRIST (Deemed to be University), Delhi NCR Campus

Dr. Sheetal Singh

Head of the Department
School of Law, Delhi-NCR Campus

FACULTY CONVENORS

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Head of the Department
School of Law, Delhi-NCR Campus

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Stream Coordinator, Criminal Law Committee

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